

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5846
ANSWERED ON:02.05.2013
FAST TRACK COURT FOR CHILDREN AND SENIOR CITIZENS
Thamaraiselvan Shri R.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to set up fast track courts for children and senior citizens;
- (b) if so, the details thereof;
- (c) the time by which these courts are likely to be set up; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a)to(d): The Conference of Chief Ministers and Chief Justices of High Courts held on 7/4/2013 has resolved that the State Governments would, in consultation with the Chief Justice of the respective High Court, take steps to establish Fast Track Courts for handling cases involving offences against women, children, differently-abled persons, senior citizens and marginalized sections of society. It has further resolved that State Governments would provide funds for this purpose.